

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). A Chinese national was arrested not on the 10th April but on the 25th March, 1862, for not complying with the order to leave India served on him under the Foreigners Act, 1946.

(c) Only one.

#### **Title of Knighthood**

**123. Shri Raghunath Singh:** Will the Minister of Home Affairs be pleased to state how many Indian citizens have resigned the title of Knighthood since 1946 up to date?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** On the 13th July 1949, orders were issued laying down that, with the exception of hereditary titles and awards for acts of gallantry conferred upon Armed Forces personnel, no reference should hereafter be made in official documents to titles against the names of any Indians. The titles were not, however, to be surrendered, but only their use in official documents was to be stopped. These orders did not apply to Ruling Princes.

#### **Integration of Posts of U.D.C's. and Assistants**

**124. Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether the proposal to integrate the posts of Upper Division Clerks and Assistants of the Central Secretariat mooted out some time back has been considered by Government; and

(b) if so, the outcome thereof?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). Attention is invited to the answer given in the House on the 25th August, 1961, to Unstarred Question No. 2499 by Shri P. C. Borooah.

#### **Indian National Church**

**125. { Shri Raghunath Singh:  
Shri D. C. Sharma:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Indian National Church has called upon the Union Government to repeal the Indian Church Act, 1927 to remove the foreign influence on Indian Christians; and

(b) if so, action taken in the matter?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) No representation from the Indian National Church has been received by the Government of India to repeal the Indian Church Act, 1927. The Act has, however, already been repealed by the British Statutes (Application to India) Repeal Act, 1960.

(b) Does not arise.

#### **Post-Matric Scholarships to Backward Class Students**

**126. Shri Ram Harkh Yadav:** Will the Minister of Education be pleased to state:

(a) the amount of money allocated for the award of Post-matric scholarships to the Scheduled Tribe, Scheduled Caste and Other Backward Class students during the academic year 1962-63;

(b) the criteria, if any, adopted for the award of the aforesaid scholarships;

(c) the instalments and time schedule, if any, fixed for the payment of the scholarships; and

(d) the number of the aforesaid scholarships in different States?

**The Minister of Education (Dr. K. L. Shrimali):** (a) Funds for the current year will be sanctioned immediately after the budget for 1962-63 has been voted by the Parliament.